

22

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 89/252/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Dhiren Nigam  
(Oad infra (India) Pvt Ltd).  
V/s.  
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

**ORDER**

None present for Appellant. None present for ROC.

Proof of service of notice on ROC not filed.

Appellant not filed bank statement of the company, latest income tax return of the company and affidavit.

List the matter on 15.02.2018.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.



**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**